

**HIGH COURT OF DELHI AT NEW DELHI**

No. 42/Listing/DHC

Dated: 25.10.2024

**PRACTICE DIRECTIONS**

Hon'ble the Chief Justice, on the recommendation of the Hon'ble Information Technology Committee, was pleased to issue the following Practice Directions No.1349/IT Cell/DHC dated 22.09.2022:

“In view of Practice Directions No.1349/IT Cell/DHC Dated 22.09.2022,  
“The adjournment slip moved must accompany the ‘No Objection’ of other party (ies) and sent to the email ID of concerned Court Master latest by 6 P.M. on last working day before the date fixed in the matter.”

It has been quite often observed that adjournment slips are moved without accompanying the ‘No Objection’ obtained from the other party(ies). This causes inconvenience not only to the Hon'ble Judges, who have prepared themselves with the case, but also to the other side.

Accordingly, these Practice Directions are once again issued to come into force w.e.f. 25.10.2024.

By Order,

Sd/-  
**(KANWAL JEET ARORA)**  
**REGISTRAR GENERAL**